
| | |
|---------|---|
| Case 4: | The area of land is 334 Kanals 15 Marlas in Village Khamba, Tehsil Nowshera and District Rajouri. The land is under occupation since 1/4/1972 and rental payment has been made upto 31/03/2003. CBI(ACB), Jammu is, presently, carrying out confidential verifications. |
| Case 5: | The area of land is 65 Kanals 07 Marlas in Village Khamba, Tehsil Nowshera and District Rajouri. The land is under occupation since 01/10/1971 and rental payment has been made upto 31/03/2003. CBI(ACB), Jammu is, presently, carrying out confidential verifications. |
| Case 6: | The area of land is 261 Kanals 03 Marlas in Village Khamba, Tehsil Nowshera and District Rajouri. The land is under occupation since 01/10/1971 and rental payment has been made upto 31/03/2003. CBI(ACB), Jammu is, presently, carrying out confidential verifications. |
| Case 7: | The area of land is 22 Kanals in Village Sarya, Tehsil Nowshera and District Rajouri. The land is under occupation since 01/04/1972 and rental payment has been made upto 30/09/2015. CBI(ACB), Jammu is, presently, carrying out confidential verifications. |
| Case 8: | The area of land is 81 Kanals 02 Marlas in Village Sarya, Tehsil Nowshera and District Rajouri. The land is under occupation since 01/04/1973 and rental payment has been made upto 30/09/2014. CBI(ACB), Jammu is, presently, carrying out confidential verifications. |
| Case 9: | The area of land is 13 Kanals 02 Marlas in Village Tetrinote, Tehsil Haveli and District Poonch. The land is under occupation since 01/09/1965 and rental payment has been made upto 30/09/2015. CBI(ACB), Jammu is, presently, carrying out confidential verifications. |

Use of CSR fund for education of street children

*415. SHRI SHANKARBHAI N. VEGAD: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has any plan to use the Corporate Social Responsibility (CSR) fund for the purpose of educating the street children in India; and
- (b) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) The Ministry of Corporate Affairs does not allocate Corporate Social Responsibility

(CSR) funds. Section 135 (3) and (4) of the Companies Act, 2013, empowers the Board of the company to take decisions regarding allocation of CSR funds for items listed in Schedule VII of the Act. Welfare schemes for educating the street children in India are covered under the development head 'promoting education'. The sector-wise CSR spend of the companies analyzed by the Ministry (as indicated in the Table) for the years 2014-15 and 2015-16 is given in the Statement.

Statement

*Details of development sector-wise CSR expenditure for
FY 2014-15 and FY 2015-16*

| Sectors | 2014-15 | 2015-16 |
|---|--------------|---------|
| | (₹ in crore) | |
| Health/Eradicating Hunger/Poverty and malnutrition/ Safe drinking water/Sanitation | 2246 | 3117 |
| Education/Differently abled/Livelihood | 2728 | 3073 |
| Rural development | 1017 | 1051 |
| Environment/Animal Welfare/Conservation of resources | 1213 | 923 |
| Swachh Bharat Kosh | 121 | 355 |
| Any other Fund | 36 | 262 |
| Gender equality/Women empowerment/Old age homes/Reducing inequalities | 326 | 213 |
| Prime Minister's National Relief Fund | 192 | 136 |
| Encouraging Sports | 160 | 95 |
| Heritage Art and Culture | 157 | 90 |
| Slum area development | 123 | 9 |
| Clean Ganga Fund | 19 | 3 |

| Sectors | 2014-15 | 2015-16 |
|---|---------|---------|
| Other sectors (Technology Incubator and benefits to armed forces, admin overheads and others*) | 465 | 497 |
| TOTAL (Amount) | 8803 | 9822 |
| Number of Companies for which data compiled | 7334 | 5097 |

*not specified.

Funds for development of airports

*416. SHRI P. BHATTACHARYA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airports Authority of India (AAI) is seeking more funds from Government to develop airports to keep pace with the robust growth that is expected to take place in the sector;

(b) if so, the details of the funds AAI has spent on the development of airports during the last three years, airport-wise; and

(c) whether ageing airports are harmful for the aviation industry resulting in hurdles in fleet expansion plans and if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI): (a) Airports Authority of India (AAI) generally undertakes the construction/development/modernisation of airports with its internal resources. However, in view of socio/economic considerations the Government also provides budgetary support to AAI for constructions of airports in the North Eastern Region and other crucial areas.

(b) Details of expenditure incurred by AAI on the development of airports during the last three years are given in the Statement (*See* below).

(c) Modernisation/upgradation of airports is a continuous process and is undertaken by AAI and concerned airport operators from time to time depending upon commercial viability, traffic demand, availability of land etc.